GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:5961 ANSWERED ON:03.05.2010 VIOLATION OF LABOUR LAWS BY HOTELS Nishad Capt.(Retd.) Jainarayan Prasad

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of Employees Provident Fund (EPF) and Employees State Insurance (ESI) amount outstanding against the five star hotels in Delhi during each of the last three years and the current year, hotel-wise;
- (b) the number of cases registered and prosecution made in this regard during the said period, hotel-wise and year-wise; and
- (c) the steps taken by the Government to give relief to the affected employees engaged in such hotels?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a): In so far as Employees' Provident Fund (EPF) is concerned, there is no such pending amount outstanding against the five star hotels in Delhi during each of the last three years and the current year.

The details of amount outstanding Employees State Insurance (ESI) dues is given in the Annexure.

- (b): The number of cases registered and prosecutions made thereof in respect of EPF and ESI during the said period is 'Nil'.
- (c): Employees' State Insurance Corporation has directed all employers to register eligible employees under ESI scheme who are directly employed by them or employed through the immediate employer/contractor so that the benefits under ESI scheme may be imparted. Surprise investigations/inspections are also done if any complaint is received from the Trade Unions/Insured Persons.